IN THE HIGH COURT OF DELHI AT NEW DELHI

SUBJECT : CODE OF CIVIL PROCEDURE

WP(C) No.7506 of 2007 And WP(C) No.6729 of 2007

Reserved on: February 02, 2008

Pronounced on: November 03, 2008

1. WP(C) No.7506 of 2007 Rajendra Singh and Ors. Appellants Through : Mr.Sanjay Parikh with Mr.Jitin Sahni, Ms.Mamta Saxena, Mr.Ritwik Dutta andMr.Rahul Chaudhary, Advocates

VERSUS

Government of NCT of Delhi and Ors. Respondents Through: Mr.A.M.Singhvi,Sr.Adv.with Mr.Sumit Pushkarna, Advocate for the respondent No.1/GNCTD.

Mr.G.E.Vahanvati,Solicitor General with Mr.Suresh Kait for the respondent No.2/UOI.

Mr.Rajiv Bansal, Advocate for the respondent No.5/DDA.

Mr.V.K.Shali, Advocate for the respondent No.6/DMRC

Mr.S.M.Aggarwal,Convener Yamuna Monitoring Committee.

2. WP(C) No.6729 of 2007 Vinod Kumar Jain Through : Mr.Arvind Sah, Advocate

Appellant

VERSUS

Union of India and Ors. Respondents Through: Mr.G.E.Vahanvati,Solicitor General with Mr.Suresh Kait for the respondent No.1/UOI.

Mr.Rajiv Bansal, Advocate for the respondent No.3/DDA.

Mr.S.M.Aggarwal,Convener Yamuna Monitoring Committee. CORAM:-HON'BLE MR.JUSTICE A.K.SIKRI. HON'BLE MS.JUSTICE REKHA SHARMA

REKHA SHARMA. J.

This judgment relates to a river which once flowed majestically but is now gasping for breath. If this continues, time is not far off when this gift of Gods, will die an unnatural death getting buried beneath the layers of silt. If no urgent remedial measures are taken Yamuna may exist only in books. It is this fear and anxiety that has made me pen these lines. During arguments it was common case of the parties that development cannot be divorced from environmental issues and that development has to be compatible with the need to preserve, protect rather improve environment. I think I am right in saying that it was at no point in dispute that development has to co-exist and not endanger or cause irreversible damage to nature. I therefore need not go into any lengthy discussion on this aspect of the matter or on what the courts have said, for they have also not said anything different. What then is disputed" The dispute is with regard to the application of the above said well delineated, well defined principles to the land in question located in Pocket III phase-I in Zone "O". Development projects have been undertaken in that area. The petitioner says that the entire construction activity is on the riverbed itself which will destroy not only Yamuna but materially harm the entire ecologically sensitive area. The respondents, on the other hand, assert that the land in question is not riverbed and that in any case, the entire construction work has been undertaken after due deliberation and after obtaining required clearance from the authorities concerned and that all remedial measures have been taken. Is the construction on the "river bed"" My noble brother has gone at great lengths to fathom meaning and import of

the term "river bed" and after having undertaken that exercise has in his wisdom left to an "Expert Committee" to decide as to whether the site in question is on the "river bed" or not. I will revert to this "expert committee" a little later. Let me first deal with the question as to whether the site in question is on the "river bed" or not and if not, to what effect. Let us first have a look at the NEERI Report of 2005. If we look at it carefully we will find that it describes the land in question as "river bed". It says on page 2.8 of the report that "Being centrally situated and considering pressures on the land, the land in river bed is precious." Not only this, my learned brother has also noticed in paragraph 65 of his judgment and I quote: """"The MOEF has constituted independent Expert Committees called the Expert Appraisal Committee"". for seeking approval for the construction of the Common Wealth Games Village in the river bed. """. The Expert Appraisal Committee applied the precautionary principle to emphasise that the proposed work should not be of a permanent nature"".. and the river bed may have to be restored to the river. (emphasis supplied)" My brother has also noted in paragraph 66, the Environmental Clearance for the project, accorded on 14.12.2006, on the following condition: "Since the design of the proposed structure is yet to be made, so far as possible the work should not be of a permanent nature""... the proposals should proceed with the assumption that the river bed may have to be restored to the river". (emphasis supplied) I feel, with respect, that in view of what has been noticed above, no doubt is left that the site in question is on the river bed. However, to my mind, even if it be taken that the site in question is not river bed, yet the urbanization of the site and colossal construction, under way may yet adversely affect the environment, the river and ecology. That it can be so finds support from the following culled out from the Master Plan. "Apart from being the main source of water supply for Delhi, it is one of major sources of ground water recharge. However, over the years, rapid urbanization, encroachment on the river banks, over exploitation of natural resources/water and serious deficiencies and backlog in sanitation and waste water management services have resulted in the dwindling of water flow in the river and extremely high levels of pollution in the form of BoD." During arguments, the respondents had heavily relied upon the judgment of the Supreme Court in U.P.Employees Federation Case relating to construction of Akshardham Temple. The order passed by the Supreme Court would go to show that the larger issues now raised before us were apparently not raised or gone into. In any case in view of the facts and circumstances of the present case and the great many disputed issues raised before us, the said judgment, with respect, cannot be treated as a binding precedent. The reports

of the NEERI on which respondents had leaned heavily do not paint this body in bright colours. Rather, they show how it has changed colours and has not bothered to contradict itself. In its report of 2005 first it spoke against "heavy capital investment" and pleaded for "no large development activities except horticultural operations and provisions of green linkages with the adjoining and existing built up areas to maintain ecological balance and relief to the public". It also spoke of "maintenance of existing vegetation" and warned against encroachments, building activity and "urban sprawl" and in the very next breath it recommended release of vast chunk of land "for urban activities". Of course, my learned brother has also noticed the subsequent report of the NEERI and its affidavit dated January 29,2008 and, with respect, I join him when he says "we are constrained to observe that this affidavit is the result of some of the loopholes in its earlier reports which were picked up by the petitioners and pointed out to the court. From an institution of this repute, it was not expected that report of this kind would be submitted." It is not only NEERI, it is the Ministry of Environment and Forest also which is equally guilty of changing its position. The proposal of DDA (who happens to be respondent No. 5) for seeking approval for the construction of the Common Wealth Games on the river bed came up for appraisal by the Expert Appraisal Committee constituted by the said Ministry. It is important to note that the Committee visited the site and only thereafter, and obviously after due deliberations emphasized that the proposed construction should not be of a permanent nature and the structures raised should rather be dismantable. Adopting those recommendations and agreeing with them, the Ministry accorded clearance on 14.12.2006 observing as under:- "Since the design of the proposed structures is yet to be made, so far as possible the work should not be of a permanent nature. It should be possible to take this point into consideration and adopt dismantable structures. Unless detailed studies lead to the conclusion that the proposed structures can be left behind permanently, the proposals should proceed with the assumption that the river bed may have to be restored to the river." And within a span of few days that report was ignored, the condition reproduced above was given a go-bye and the Delhi Development Authority was signalled to go ahead with the construction works "permanent or temporary" subject to certain conditions of little significance. In any case, the DDA had no difficulty in obtaining report from CWPRS, Pune which too, on closer scrutiny appears to be dubious. It is a sad story of men in haste fiddling with major issues and resultantly playing havoc. The significance and importance of the Common Wealth Games is not lost on any one. Even the petitioners acknowledged it. The parties also acknowledge the importance of economic development and the concept of sustainable development. Even the ambit and scope of public trust doctrine was not under challenge nor doubted and therefore, I need not deal with all these aspects. It may be stated even at the risk of repetition that what was disputed was the impact of the building activity on the Yamuna, its environment, ecology and the long term damage which, it was stated by the petitioners was pregnant with disaster. As would be borne out from the above neither NEERI nor Ministry of Environment and Forest nor DDA can be said to have acted fairly and objectively. Their hands appear to be tainted. The issues involved are of great significance and importance and they require dispassionate, honest and thorough examination by experts of eminence and impeccable integrity. Since my learned brother also feels the same, we stand on the same pedestal. I do feel that constitution of a Committee of Experts would help and with regard to that also I stand by the side of my learned brother. It is a matter of great relief that Dr. R.K.Pachauri has agreed to be the Chairman of the said Committee. However, my learned brother is silent about the constitution and other salient aspects concerning the Committee which need to be spelled out in detail. Who will appoint the Committee" Who will be its members" What exactly would be the scope of enquiry by the Committee" Can the Committee give interim report" And to whom" Similarly to whom it is to give the final report" And to what effect" These and other issues need to be dealt with. I therefore issue the following directions:- (i) A Committee of Experts would be constituted by the Court under the Chairmanship of Dr. R.K.Pachauri comprising of four members. Each party is directed to propose two names for its members within three weeks. Out of the proposed names, the Court shall appoint members in consultation with the Chairman. The Chairman, may, at his discretion, associate any non- member/expert/s. The Committee shall undertake study of the constructions, whether proposed or completed or underway, on the land in dispute and report within four months of its constitution as to whether they or any of them, whether in whole or in part affect or are likely to affect adversely, in any manner, the ecology of Yamuna river bed or the ecology of Yamuna river, its ground water recharge ability or violate in any manner, the public trust doctrine. The Committee shall give reasonable opportunity of hearing to the parties before formulating its report. The parties shall extend required assistance to the Committee.

(ii) On submission of the report, any of the parties may apply to the Court for any further direction. The court may also suo-motu issue further direction/s as may be deemed proper after notice to the parties. All constructions whether complete or incomplete or proposed to be constructed shall be subject to such directions as may be made by the court on the receipt of the report/ interim report of the Committee of Experts.

(iii) If during the aforementioned study of the Committee of Experts, the Committee finds that any construction, complete or incomplete or proposed to be constructed adversely affects or is likely to affect adversely the ecology of the river or its flood plain or is not in accordance with the development plans as proposed and sanctioned keeping in view the conditions on which environmental clearances had been obtained and immediate remedial action is required, it may make an interim report to the court. On receipt of such report, the Court may suo-motu or on application by any of the parties, pass such order/direction/s as it may deem appropriate.

(iv) All third party interests created or proposed to be created on the land in dispute or in the constructions made or proposed to be made shall be subject to the directions as may be made by the court on the submission of reports of the Committee of Experts. It may be noticed here that we were told during the hearing that construction at a massive scale was being carried out. We had made amply clear that if despite the pendency of the writ-petitions the respondents or any other person were raising constructions or were creating third party interests they were doing so at their own peril. I reiterate that.

(v) The Central Government shall forthwith and not later than three weeks provide all working facilities including adequate office space and required staff to the Committee of Experts.

(vi) The directions with regard to honorarium to the Chairman and the Members of the Committee of Experts and the expenses shall be issued later in consultation with the Chairman of the Committee of Experts.

Sd/-REKHA SHARMA, J.